



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No. 6017/2021
(SWP No.2900/2010)

Monday, this the 12th day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Jai Kumar Sharma, age 51 years
s/o Sh. Prabh Dayal
r/o 7-1, Sainik Colony, Jammu

..Applicant

(*Nemo* for applicant)

Versus

1. State of Jammu & Kashmir through Principal Secretary to Govt., Revenue Department, J & K, Jammu
2. Financial Commissioner (Revenue), Jammu
3. Rattan Singh, Naib Tehsildar, Katra
4. Zahoor Ahmad, Naib Tehsildar
Srinagar Khas, Revenue Complex, Srinagar

..Respondents

(Mr. Rajesh Thappa, Deputy Advocate General)

ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:

The applicant filed SWP No.2900/2010 before the Hon'ble High Court of Jammu & Kashmir, with a prayer to

direct the respondent No.2 to consider his case for regularization as Naib Tehsildar w.e.f. 17.12.2005.

2. The SWP has since been transferred to the Tribunal in

view of reorganization of the State of Jammu & Kashmir and renumbered as T.A. No.6017/2021.

3. Today, there is no representation for the applicant. We perused the record and heard Mr. Rajesh Thappa, learned Deputy Advocate General.

4. The applicant was 51 years old when the SWP was filed in the year 2010. By this time, he attained the age of superannuation and retired from service. Nothing remains to be decided at length of time.

5. The T.A. is accordingly dismissed. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

July 12, 2021
/sunil/jugal/ankit/